CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Allahabad, this the 11th day of January 2002.

QUORUM : HON. MR. S. DAYAL, A.M.
HON. MR. RAFIQUEDIN, J.M.

CCA No.157 of 2001

in

O.A. No.288 of 2001.

- 1. Jagdish Chandra (I) s/o Sri Nam Chandra Lal.
- 2. Mangali Ham s/o Sri Duli Chand

 All Senior Telecommunication Office Assistant (Phones)
 in the office of General Manager, Telecommunication

 Bharat Sanchar Nigam, Badayun... ... Applicants.

Counsel for applicants : Sri H.N. Tripathi

Versus

1. Shri M.A. Khan, T.D.M. Holding Office of General Manager Telecommunication Bharat Sanchar Nigam, Badayun.

.... Respondents.

Counsel for respondents. Sri S. Chaturvedi.

O A D E H (ORAL)

BY HON. MA. S. DAYAL, A.M.

This contempt petition was filed for alleged willful refusal of the opposite party to comply with the directions of the tribunal. A single member bench of this tribunal had directed the opposite party to decide the representation of the applicants dated 21.2.1999 within a period of two months from the date of order of copy was filed before them.

2. The respondents have filed their counter reply in which they have stated that the representation submitted by the applicants had already been decided. A copy dated 4.7.01 in case of Sri J.C. Arya and Sri Mangali Mam, who are the applicants, has been filed along with counter reply

and copy to Applicant No.1 appears to have been sent by registered post after the representation was decided.

3. We find that the counter reply was served on cotnsel for the applicant Sri A.K. Mishra on 1.12.01 but no rejoinder has been filed. Since the respresentation stands decided, we find that there is no case for proceeding with contempt. Contemp proceedings are, therefore, dropped. Notices issued are discharged.

Parjudda J.M.

· Asthana/

have A.M.